

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2508
TO BE ANSWERED ON 18.12.2023**

SOCIAL SECURITY TO GIG WORKERS

**2508. SHRI RAMESH BIDHURI:
SHRI SUBRATA PATHAK:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the social security benefits offered to Gig Workers over the past decade; and**
- (b) the categories of workers encompassed within the Gig Workers group?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): The Social Security code, 2020 envisages framing of suitable social security schemes by Central Government for Gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. As per section 2 (35) of the Code, a 'gig worker' means a person who performs work or participates in a work arrangement and earns from such activities outside of traditional employer-employee relationship.

The provisions under the Code relating to gig workers are yet to come into force.
